

(4)

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

CP NO.344/2004
MA NO.1547/2004
OA NO.63/2003

This the 30th day of September, 2004

**HON'BLE MR. V.K.MAJOTRA, VICE CHAIRMAN (A)
HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J)**

1. Sh. Ram Prashad
S/o Sh. Faquira
2. Sh. Charanjit Lal
S/o Sh. Ram Kishan
3. Sh. S.Lawrence
S/o Sh. J.Lawrence
4. Sh. Satya Narain
s/o Sh. Bishambar Dayal
5. Sh. Darshan Ram
s/o Sh. Bishal Das
6. Sh. Kailash Chand
S/o Sh. Jeewan Dass
7. Sh. Krishan Murari
S/o Sh. Chander Parakash
8. Sh. Thakur Dass
S/o Sh. Bahana Ram

(All the above employees are working as Electrician Supervisor in Delhi & H.Nizamuddin Railway Station, New Delhi.

(By Advocate: Sh. K.K.Patel)

Versus

1. Sh. R.R.Jaruahara,
The General Manager,
Northern Railway,
Baroda House,
New Delhi-110001.
2. Sh. D.S.Parlean,
Joint Director,
Northern Railway, New Delhi.
3. Sh. P.K.Goyal,
Divisional Railway Manager,
Northern Railway, New Delhi.

(By Advocate: Sh. V.S.R.Krishna)

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ORDER (ORAL)

By Hon'ble Mr. V.K.Majotra, Vice Chairman (A)

Heard.

2. According to the respondents they received a copy of the Tribunal's order dated 9.2.2004 on 28.6.2004 in the office of General Manager who sent the same on 14.7.2004 to the office of DRM as such they have time available till 14.10.2004 for implementation of directions of this Court. As the time available for implementation of directions of this Court is still available with the respondents, this contempt petition is dismissed as premature.
3. MA-1547/2004 seeking time for implementation of the Tribunal's order also stands disposed of as respondents still have time available with them till 14.10.2004 for implementation of Tribunal's order.

M. A. Khan
(M.A. KHAN)
Vice Chairman (J)

'sd'

V.K.Majotra
(V.K.MAJOTRA)
Vice Chairman (A)

30.9.04